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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 15/58-59/NCLT/AHM/2017**



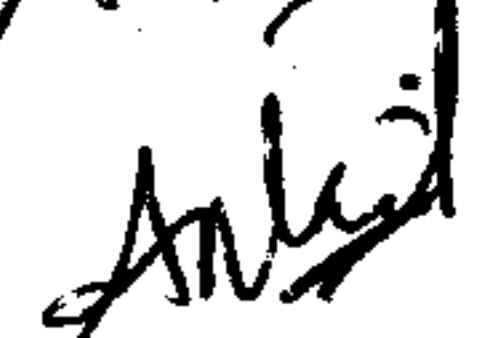
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017**

Name of the Company: Meeta Mathur  
V/s.  
Sterling Greenwoods Ltd. & Anr.

Section of the Companies Act: Section 58-59 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA	ADVOCATE	RESPONDENT	
2.	R.S. Sanjanwala	Adv	Petitioner	
3.	Ankit Shah	Advocate	'1	

**ORDER**

Learned Senior Advocate Mr. Rashesh Sanjanwala with Learned Advocate Mr. Ankit Shah present for Appellant. Learned Advocate Mr. Navin Pahwa present for Respondents.

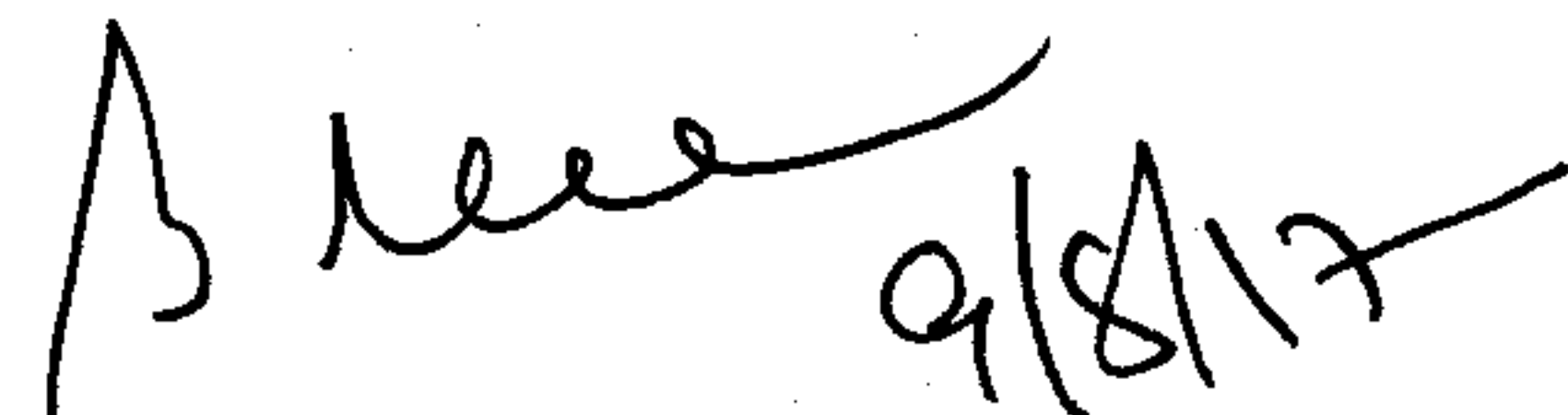
Heard arguments of Learned Counsel for Appellant and learned Counsel for Respondents.

Considering the averments in the petition and submissions of the Learned Counsel for Respondents this is not the stage to decide whether any contentious issues for adjudication and whether such issues come within purview of word "rectification".

Hence, appeal is admitted,

Respondent shall file their reply within two weeks after serving copy in advance to the Petitioner.

List the matter on 15.09.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 9th day of August, 2017.